

A-42011/19/2011-Ad.II  
Government of India  
Ministry of Corporate Affairs


New Delhi dated the 27<sup>th</sup> December, 2011

**OFFICE MEMORANDUM**

**Subject : Forwarding of deputation applications of ICLS officers (Group A) and Group B officers.**

The undersigned is directed to refer to the OM of even number dated 25-3-2011, on the above subject and to say that in view of small improvement in incumbency position in Group A and Group B, the competent authority has decided that ---

“Deputation applications of ICLS officers and Group B officers may be forwarded by the Ministry, to the attached/autonomous organisations of MCA like IICA, SFIO, CCI, CAT, CLB, etc. subject to the condition that only those applications will be forwarded, where condition of substitute is not attached by forwarding/controlling officers. For deputation applications to outside organisations, the ban as per OM dated 25-3-2011 shall continue.”

  
27/12/11

(R.K. Pandey)

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To

1. All RDs for circulation to their field offices.
2. All attached/autonomous offices of MCA like SFIO, CLB, CCI, CAT, etc.
3. E. Gov. Cell for placing it in Employees corner/Transfers.